

the House, and the other Members must also be permitted to come into the picture. thing takes place. That will be decided when such a contingency arises.

**SHRI INDRAJIT GUPTA:** There is no discussion. Since the hon. Minister has made a statement, if Shri Madhu Limaye seeks a clarification through a question, through just one question only, and not a discussion, what is wrong with it? He is only seeking one clarification in view of the fact that the board of directors is meeting today. Is the hon. Minister prepared to give it? If so, let him give it. Otherwise, let him say 'No'. Will Government approve or disapprove of the proposal to change the board of directors? Let him say 'Yes' or 'No'. That is all.

**SHRI MADHU LIMAYE:** When Parliament will not be in session.

**SHRI D. R. CHAVAN:** What does it matter? I cannot take a decision when the matter is not before Government.

श्री मधु लिमये : सुधीर कापड़िया मारुति लिमिटेड का डायरेक्टर है सरकार इन लोगों का कब तक बचाती रहेगी।

**MR. DEPUTY-SPEAKER:** Order, order. This matter ends there.

14 hrs.

**SHRI BHAGWAT JHA AZAD (Bhagalpur):** When we raise a question in the House under rule 377, we expect the Minister to give a reply. If after the reply, something is left over—here there is an important question remaining, that the Kapadias are going to corner the directorships—we are perfectly within our rights to ask the Minister to reply to that. Otherwise, what for are the rules? What for are we here? This is surprising.

**MR. DEPUTY-SPEAKER:** In view of that, I have allowed Shri Madhu Limaye to seek a clarification. He has sought it; let the Minister reply, if he wishes, and then the matter should be dropped.

**SHRI VIKRAM MAHAJAN (Kangra):** On a point of order. Under rule 377, can a Member or the Chair direct the Minister to give an assurance in the House? You can ask for a clarification, not an assurance.

**MR. DEPUTY-SPEAKER:** I would say this: I have allowed Shri Madhu Limaye to seek a clarification. It is for the Minister, if he wishes, to reply or not to reply. It is up to him.

**SHRI D. R. CHAVAN:** The question that Shri Madhu Limaye has raised is concerning sub-section (5) of sec. 408. Now that question arises only if a particular

14.02 hrs.

#### MATTERS UNDER RULE 377

(i) Floods in Tripura

**MR. DEPUTY-SPEAKER:** There are two matters under rule 377, to which consent has been given by the Speaker.

**SHRI B. K. DASCHOWDHURY (Cooch Behar):** I am rising this matter of urgent public importance under rule 377.

It is reported that on the 8th May 1973 Agartala Town, the capital of Tripura, and its neighbouring areas have been heavily flooded and several persons rendered homeless. Some have taken shelter on the top of hillocks, several local institutions and local offices and also homes and houses have been totally submerged, and as a result thereof, these are not being used. The Chief Minister of Tripura has sent a message to the Government of India to help in the flood relief operation. The Defence Minister has been requested to send helicopters immediately for rescue operation in the marooned area. I understand one or two helicopters have already been sent.

This has created a great havoc somewhat unprecedented in that area. Therefore, I draw the attention of the Government of India to send immediately relief materials